

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:6372
ANSWERED ON:05.05.2015
FUNDS FOR FERTILIZER SECTOR
Gutha Shri Sukender Reddy;Kaswan Shri Rahul

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government is planning to increase the fund allocation to fertilizer sector from Rs.65,000 crore to 71,000 crore;
- (b) if so, the details thereof?
- (c) whether the Government is aware that poor quality of imported fertilizers i.e. compound/ complex fertilizers are sold by the fertilizer companies in Rajasthan; and
- (d) if so, the details thereof and the remedial steps being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): The Government has allocated Rs.77147.80 crore for fertilizer sector under Budget Estimate for 2015-16.

(c) & (d): Fertilizers (Control) Order, 1985 has been promulgated to regulate quality of fertilizers. Specifications of fertilizers are prescribed in the said Order. Samples of fertilisers are drawn periodically by fertiliser inspectors of State Governments from retailers/wholesalers/manufacturers etc.to check their quality as per the prescribed specifications The fertiliser inspectors of the Central Government (Central Fertiliser Quality Control & Training Institute) draw samples at ports from ships/containers containing imported fertilisers. Details of samples of compound and complex fertilisers declared non-standard by Rajasthan State Government and number of imported consignments declared non-standard by CFQC&TI during 2013-14 are given below;

Rajasthan State Government
Name of Fertiliser Total Samples Drawn () Non-standard
DAP 690 20
Complexes 75 0<

CFQC&TI

Name of Fertiliser Total number of imported Non-standard
consignments arrived at
ports
DAP 85 5
Complexes 26 0
(*) Includes samples from both indigenous and imported sources

No person shall sell, offer for sale, stock or exhibit for sale or distribute any fertiliser which is not of standard prescribed in the Fertiliser (Control) Order. State Governments are empowered under the said Order to take appropriate administrative and Segal action against those not complying with the provisions prescribed in the Order.

No case regarding selling of non-standard imported compound/complex fertilisers has been reported by Rajasthan State Government in their state.